CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)	
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N D-77/96 ordersteet pg 1 R.A/C.P.No	
Disposed Daile 03/7/96 E.P.M.A. No	
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SECTION OFFICER (Judl.)

CENT RAL	ADMINISTRATIVE	TRIBUNAL	:	GUWAHATT	BENCH	: GUWAHATT
	4 4		•			

ORIGINAL APPLN.NO.	82 OF 1995	
THANSFER APPLY, NO.	OF 1 995	
CONTEMPT APPLY NO.	OF/1995 (IN	NO.
REVIEW APPLY NO.	OF 1995 (IN	NO.
MISC.PETITION NO.	OF 1995 (IN	NO.
		•

Down Kan Kan Applicant (s)

L.O.J. GOM. RESPONDENT(S)

For the Applicant(s)

... Mr. 6.9 Bhatt

Mr.

Mr.

For the Respondent(s)

OFFICE NOTE

DATE

15.9.95

This application is in form and within time. C. F. of Rs. 50/deposited vide IPO/BD No. R. U. 6.

Pated ... 14.-95

Learned counsel Mr O.P. Bhatti moves this application. Learned Sr.C.G.S.C Mr S.Ali, is present for the respondents.

The applicant has impugned the transfer order F.No.122-2/86-CCRAS/Estt. dated 10.7.95 (Annexure-D of the application) transferring him from Itanagar to Ziro. I find that there is no case for scrutiny and decision relating to his transfer. The grounds given by the applicant are humanitarian and personal grounds. These may be considered by the appropriate authority of the department in which the applicant is serving. The other ground is that he is a person from outside North Eastern Region and since he has served in the North Eastern Region for a long time he is to be posted to a place of his choice. This matter may also be considered by the respondents if the applicant exercises his choice of place of postings. The application is therefore not entertained. However, the respondents are directed to consider the representation dated 22.7.95 (Annexure F to the applicati

OFFICE NOTE

DATE

ORDER

15.9.95

sympathetically and dispose it of within one month from today. The respondents are also directed to retain the applicant in Itanagar till disposal of his aforesaid representation.

· ··The application is disposed of as indicated above.

to the counsel of the parties in markety

Member

Survey of the obligation of th

13.12.95 copy of order old. 15.9.95 insued to the counsel tor the Resports vide 27NO. 5311 Std. 15.12.95 19

1 2 SEP 1995

O.A.182/95-

THE CENTRAL ADMINISTRATIVE TRIBUNAL: AT GUWAHATI.

Shri Dwarika Singh

Applicant

_-Versus-

The Union of India and Others.

Respondents

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Contd-2..

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : AT GUWAHATI.

STRONI TONS

BETWEEN

Shri Dwarika Singh,
Son of Late Rudal Singh,
resident of RRC (Ay),
Itanagar.

... Applicant.

-And-

1. The Union of India,
represented by the Secretary
to the Ministry of Health and
family Welfare, Govt. of India,
New Delhi.

Director, Central Council
for Research in Ayurveda and
Siddha, J.L.A.B.C.
A.B., No.61-65, Institutional
Area, Opp.'D' Block, Janakpuri,
New Delhi-58.

The Deputy Director,
Central Council for Research

5/18/m) Ar E

in Ayurveda and Siddha,

J.L.N.B.C.H.A.B., No. 61-65,

Institutional Area,

Opp.'D' Block ,Janakpuri,

New Delhi-58

The Resident Officer -in-Charge,
RRC (Ayurveda), Itanagar.

.. Respondents

DETAILS OF APPLICATION :

- 1. Particulars of the Applicant:
- i) Name of the application : Shri Dwarika Singh
- ii) Name of father : Late Rudal Singh
- iv) Office Address : The Resident OfficerIncharge, RRC(Ay),
 Itanagar.
- v). Address for Service of : The Resident Officer-Incharall notices.

 -ge,RRC(Ay),Itanagarh,
 Arunachal Pradesh.
- 2. Particulars of the Respondents:
- Name and/or designation of the Respondents: - 1. Union of India, represented by the Secretary

5.1 Man 19

to the Ministry of Health and Family Welfare, Govt. of India, New Delhi.

- 2. The Director,

 Central Council for Research

 in Ayurveda and Siddha, J.L.N.B.C.A.

 B.,No.61-65, Institutional Area,

 Opp.-'D' Block, Janakpuri,

 New Delhi-58.
- The Deputy Director,

 Central Council for Research

 in Ayurveda and Siddha, XXM.

 H.

 J.L.N.B.C.A.B., No.61-65,

 Institutional Area, Opp.-'D' Block,

 Janakpuri, New Delhi-58.
- 4. The Resident Officer Incharge, RRC (Ayurveda), Itanagar.
- ii) Office address of the : As above respondents.
- iii) Address for Service of : As above all notices.
- Particulars of the Order against which applications id made: -

The application is made against the following Order:-

SI18 CM1 TATE

i) Order No.

507/95

ii) Date

: 10th July, 1995

iii) Passed by

Deputy Director (Admn.)

iv) Subject in brief

from RRC, Itanagar to

Transfer of the applicant

THCRP, Zero.

4. Jurisdiction of the Tribunal:

The applicant declares that
the subject matter of the Order
against which he wants red-ressel is within the Juris-diction of the Tribunal.

5. Limitation:

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

6. Facts of the Cases :-

I) That beg the office Order No. 9/81 dated

12.8.81, the applicant was appointed as a
driver in Regional Research Centre

(Ayurveda), Itanagar, Arunachal Pradesh with
effect from 9.9.1980 on probation for a period
of two years and temporarily by the respondent
No.4.

-5-

A copy of the said office order is annexed hereto and is marked as Annexure-A.

- ii) That the applicant begs to state that on completion of aforesaid probation period to the satisfaction of all concern, the service of the applicant regulari-sed by the Respondents and the whole carrier of the applicant as driver is without any blemish.
- part of the year 1993, the applicant suffered from tuberculosis and accordingly, he started the treatment at Central Health Service, Itanagar which continued till November, 1994. As there was no improvement, the applicant started the treatment of Medical Officer, In-charge, Itafort Dispensary, General Hospital (Naharlagun) and still the petitioner is under treatment. The Medical Officer, Itafort Dispensary advised the applicant to continue the treatment and regular check up with other necessary investigations from time-to-time. In addition to above, the applicant has been advised to avoid the extreme cool climate, stress and strain.

The copies of the prescription dated 7.10.93 and the Medical certificates dated 25.7.95 are annexed hereto and are marked as Annexures-B and C respectively.

That suddenly on 27.1.95, the applicant received a letter from the respondent No.4 endosing therewith an office order No.507/95 dated 10.7.95 issued by the respondent No.3 transferring the applicant from Itanagar to Ziro and the applicant was further required to submit D.A/T.A. Bill within 10 days from the date of receipt of the said letter.

The copies of the office order

No.507/95 dated 10.7.95 and letter
21-795
dated 27.1.95 are annexed hereto
and are marked as Annexures-D and
E respectively.

of the aforesaid letter as well as the office order transfering the applicant, the applicant submitted a representation to the respondent No.2 and on 22.7.95 requesting for transfer to a plain area preferably RRI (AGA Patna, Bihar) and further, he be allowed to serve at Itanagar till he is posted at a place of his choice for the reasons and grounds alluded therein.

A copy of the said representa--tion is annexed hereto and is marked as Annexure-F.

STRUM ME

That in the meantime, the applicant further received a letter dated 3.8.95 issued by the respondent No.4 asking him to submit his advance bill immediately for arrenging the payment and in reply, the applicant by letter dated 5.8.95 intimated the respondent No.4 that his representation before the respondent No.2 is pending for consideration and accordingly, the applicant may not be released before the disposal of the representation.

The copies of the aforesaid letters are annexed hereto and are marked as Annexures-G and H respectively.

vii) That the applicant begs to state that no doubt,

applicant=begs=te=state the transfer is an incident

of service, however, the power of transfer must be

exercised honestly, bonafide and reasonably. But, in

the instant case, the exercise of power is based

on extremious consideration in as much as the transfer

of the applicant has been made in violation of the

D.O. letter No. 6/22/SG/Estt.(Pay)II, dated 2.6.1986

and D.O. No.20014,3/83-E.IV dated 14.12.1983 wherein,

it is inter alia provided that on completion of

tenure of service in North Eastern Region, the officers

and/or employees may be considered for posting to

station of their choice as far as possible. In the

insta-nt case, prior to the impugned order of transfer

no chance or epportunity was given to the applicant asking him for posting to the station of his choice. Further more, nothing can be implied on reading of the transfer notice that the posting of the applicant to the station of his choice was asked for and the posting to such station was not possible and as such, the transfer order is liable to be quashed.

A copy of the said D.O. letter dated 2.6.1986 is annexed hereto and x is marked as Annexure-I.

viii) That the applicant begs to state that the Service Rules applicable to the applicant do not prescribe any kind of appeal and/or representation against such transfer. However, the representation submitted by the applicant to the respondent No.2 requires sym--phetic consideration by the respondent No.2 . In his. representation, the applicant apart from questinging the validity of the transfer order on the basis of the guidelines or instructions issued by the Central Govt. also submitted that the applicant is a tuber--closis patient and his transfer at a cool and high altitude station like Ziro would result in more suffer--ing ; that three/shirdren of the applicant have been studying at Kendriya Vidyalaya in 5th, 3rd and 2nd standard respectively but there is no Kendriya vidyalaya School at Hapali Ziro and as such, the future of his children would be ruined and that the wife of the applicant has equally been facing the pregnancy



problems. The non-consideration of the representa-tions by the respondent No.2 has resulted in miscarriage of justice.

- ix. That the applicant begs to state that if the applicant is transferred to Ziro in pursuance of the order issued by the respondent No.3, the life of the applicant would be in peril considering his state of health. The applicant has been advised by his attending physician that he has to continue the treatment and regular check-up with other necessary investigation and to avoid the extreme cool climatic condition. Ziro is a very cool place which may be fatal for the applicant and as such, the impugned transfer order is liable to be stayed and/or quashed.
 - That the applicant begs to state that apart

 from his poor health, three children of the appli-cant have been studying in Kendriya Vidyalaya at

 Itanagar. There is no facility for the children

 of the applicant to centinue or to persue the

 study inas much as in Zero there is no Kendriya

 Vidyalaya. In addition to above, the half yearly

 Exam. of the children of applicant is scheduled

 in the month of December, 1995 and accordingly,

 the str transfer of applicant at this juncture

 would affect the carger of the children of applicant
 severely.

from the aforesaid problems, the applicant is equally facing the problems of his pregnant wife.

The delivery of child is expected within 2/3 months. At present the wife of the applicant is under the cape of Ram Krishna Mission Hospital,

Itanagar and she requires rest, care and proper attendance. If the petitioner is transfered it would result in intolerable hardships.

A copy of Gynae RXXXXXXX Registra-tion Card is annexed hereto and is
marked as Annexure-J.

- the transfer of the applicant has not been made in exigencies of service or in public interest in as much as the order does not depict such recital. Furthermore, the order of transfer has not been passed by the competent authority. In the instant case, the respondent No.2 is the competent authority to make the transfer order and not the respondent No.3 who passed the impugned order of transfer.
- That the applicant begs to submit that under the facts and circumstances of case, the impugned order of transfer is without jurisdiction and malafide and as such, the Tam is liable to be quashed and/or declared illegal and void ab-initio.



7. RELIEFS SOUGHT-

In view of the facts mentioned in para 6 above, the applicant prays for the following reliefs-

(a) the impugned order of transfer dated 10.7.95 issued respondent No.3 may kindly be quashed.

8. INTERIM ORDER, IF PRAYED FOR :

Pending final decision on the application, the applicant seeks issue of the following interim order-

Ref. 22.7.95

the impugned transfer order dated10.7.95 may kindly be stayed. If the impugned Order is not stayed the same would uproot a family, cause irreparable to the applicant and derive him to desperation. Further, it would disrupt the education of his children and lead to numerous other complications and problems and would result in hardship and demoralisation. Still the applicant has not been rele-ased and as such, there is no impedi-ment at all for stay of the impugned order of transfer dated 10.7.95.



9. Details of remedies exhausted -

The applicant declares that he has availed of all the remedies available to him under the relevant service rules, etc.

- (i) That no appeal or statutory representation has been provided under the service rules applicable to the applicant against an order of transfer.

 However, a representation was submitted to the respondent No.2 on 22.7.95 and the same has not been disposed of.
- 10. Matter not pending with any other court, etc.

The applicant further declares that the matter regarding which this application has been made is not pending before any Court of law or any other authority or any other Bench of the Tribunal.

- 11. Particulars of Bank Dpa-ft/Postal Order in respect of the Application Fee :.
- 1. Number of Indian Postal Order 8 03 884672
- 2. Name of Issuing Post Office CHAND MARI (Assaul Tribun)
- 3. Date of Issue of Postal Order- 11-9-95
- 4. Post Office at which payable -

12. Details of Index -

An index in duplicate containing the details of the documents to be relied upon is enclosed.



13. List of enclosures :-

- 1. Copy of Office Order No. 9/81 dated 12.8.81 issued by respondent No. 4.
- Annexure-A
- 2. Copy of prescription dated
 7.10.93 .
- Annexure-B
- 3. Copy of Medical Certificate dated 25.7.95 issued by Medical Officer-in-charge, Itafort Dispen--sary , General Hospital (Naharlagun). - Annexure-C
- 4. Copy of Office Order No.507/95
 dated 10.7.95. Annexure-D
- 5. Copy of Letter dated 21.7.95issued by respondent No.4.
- Annexure-E
- 6. Copy of representation submitted by the applicant.
- -Annexure-F
- 8. Copy of letter dated 3.8.95 issued by the respondent No.4.
- Annexure-G
- 8. Copy of Letter dated 5.8.95 of the applicant addressed to respondent No.4.
- Annexure-H
- 9. Copy of D.O.Letter dated 2.6.86.
- Annexure-I
- 10. Copy of Gynae Registration Card.
- Annexure-J.

VERIFICATION

I, Sri Bwarika Singh son of Late Rudal Singh, aged about -39 years, working as driver, resident of R.R.C.(Ay), Itanagar, do hereby verify that the contents from 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

Place : Guwahati.

Dated - 11.9.1995.

Signature of Applicant.

) (hu)

REGIONAL RESEARCH CENTRE(AYURVEDA) NEW ITANAGAR-79110, ARUNACHAL PRADESH -

(Under Central Council for Research in Ayurveda and Siddha, New Delhi- an autonomous organisation constituted by Ministry of Health and Family Welfare, Govt. of India).

No.F.5-11/81/RRC/ITA/Estt.

Dated.12.8.81

OFFICE ORDER NO.9/81.

Shri Bwarika Singh is hereby appointed as Driver in Regional Research Centre (Ayurveda), New Itanagar, Arunachal Pradesh w.e.f. 9.9.1980 on a pay of %.260/- p.m.in the scale of Pay %.260-6-326-EB-8-350 plus other allowances as admissible under rules.

His services are temporary and liable to be terminated with one month's notice from either side. He will be on probation for a period of two years.

Other rules regulation not **enfor**ced herein or in the offer of appointment issued vide this Office Memo No.5-1/80/RRC/ITA/Estt. dated 8.9.90, but premulgated by the Govt. from time to time will be applicable in his case.

Sd/-Illegible (Dr.V.K.Singh)
Officer-in-Charge.

To,

Shri Dwarika Singh, Driver, R.R.C.(Ay.) New Itanagar,

Arunachal Pradesh.

Athorsel May 195 May 195 Marsch

Contd-2..

Copy to :-

- 1. The Director, Central Council for Research in Ayurveda and Siddha, New Delhi for kind information and necessary action please.
- Office Order file.
- 3. Personal file.

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(Dr.V.K.Singh)
Officer-in-charge.

Annexuse B Date Alinks DR. J. SHARMA, C.M.O. CENTRAL HEALTH SERVICE Ref. , 6264. Mr. DWANIKA LINEH ray the kuch hyp (1 INH (300 p) doing to 6 around , Nifamysein (450p) deif p6 mone Dy (Grop) daip & 6 mour 4). B. Compre hims 1 5 (3) h Proper 5). Try: 8/m 0.75 % in daip of ever per) 1, Rp m1,2,3 (1) Colodor ferti 61

Annexure-C

Phone : 2526 (R) 2407 (O) 2989 (C)

Dr. B. Naturg M. B. B. S. (Amc)

Medical Officer, 1/2 Itafort Dispensary General Hospital, (Naharlagun)

25/7/95 Regn. No. 11272

Medical Celetificate".

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20-12-99. The is advised to continue the Ava The is advised regular check up with the treatment and respecting afrance as advise other weeks any other weessang invertigations of housed to orvoid from to the is also advised to orvoid

the extreme cool climative condition Hollo Allbar

JURAIA)

2

CENTRAL COUNCIL FOR RESEARCH IN AYURVEDA AND SIDDHA

J.L.N.B.C.H.A.B., No. 61-65, Institutional Area Opp. 'D' Block, Janakpuri, New Delhi-58.

F.No.122-2/86-CCRAS/Estt.

Dated- 10-7.95

OFFICE ORDER NO. 507/95

The following employees of the Council are hereby transferred with immediate effect in the same capacity as indicated below:-

S.N./Name of the employee	From To To	Remarks.
1. Sh. Rudal Singh, Driver	THCRP, Ziro RRC, Itana- -gar.	He is not entity led to TA/Da xxx and joining time as the transfer has been made at his own request to move only after reliever
2. Sh.D.Singh, Driver	RRC., THCRP, Ziro	joins. TA/DA and join- ing time is admissible as
	•	per rules.

Sd/-Illegible,
(A.L.VACHHER)
Deputy Director (Admn.)
for Director.

To,

- Sh. Rudal Singh,
 Driver, THCRP, Zior

Attended (
) (1/9/9/7

() (1/9/9/7

Alvord

Contd-2..

Copy to :-

- 1. The Asstt. Res. Officer Incharge, THCRP(Ay.), Ziro with the request to relieve Sh.Rudal Singh, Driver to join at the place of posting immediately. His Service Book/Leave Account/LPC may be sent to the place of posting immediately after his release.
- The Res. Officer Incharge, RRC(Ay.), Itanagar with the request to relieve Sh.D. Singh, Driver to join at the place of posting immediately. His service Book/ Leave account/LPC may be sent to the place of posting immediately after his release.
- 3. Accounts Officer, CCRAS, New Delhi.
- 4. Ad.O.(V&E)/Pd.O.(A&B).
- 5. Admn. Section/Budget Section/O.S.(E).
- 6. Computer Cell.
- 7. Office Order file.
- 8. Accountant-I & II.

Attented Marine (J. C. C. ANR) Advante

Sd/-Illegible.
for Director

Annexure-E.

REGIONAL RESEARCH CENTRE (AY) <u>ITANAGAR</u>

No.11-5/80-RRC/Ita/PF/2024

Dated 21.7.95

To,

Shri D.Singh, Driver, RRC(Ay), Itanagar.

Sub: Advance TA/DA in connection with transfer regarding -

I am enclosing herewith an Office Order No.507/95 F.No.122-2/86-CCRAS, Estt. dated 10.7.95 received from the Council in connection with your transfer from RRC(Ay) Itanagar to THCRP, Ziro and you are requested to submit your TA/DA bill within 10 (ten) days from the date of the receipt of this letter.

Encl.-As above ;

Sd/-Illegible, 21.7.95 (Dr.V.K.Singh) Officer-in-charge.

Copy to :-

The Accounts Section of the Centre for necessary action.

Attended Meny (J. C. a Avr.) Asvoida

(Dr.V.K.Singh)
Officer-in-charge.

Annexure-F.

To.

The Director, C.C.R.A.S. New Delhi.

(Through the proper Channel)

Sub: Transfer posting at choice place as per facility provided by the Govt. to the employe serving in N.E. Region regarding.

Sir,

With reference to your office order No.507/95 F.

No.122-2/06-CCRAS/ESTT, Dtd.10.07.95 and letter No.11-5/80

RRC/Ita/PF/2024, dated 21/07/95 of the incharge RRC(AG)

Itanagar A.P. regarding the above mentioned subject. I beg to submit a few lines for your kind consideration and sympathetic action as under.

- 1. That Sir, I am serving in the N.E. region since 1980 and has completed the tenure more that the period require to transfer an employee at or nearest to choice place as mentioned in the Govt. order No.OM.No.20014/3-E iv, dated the 14.12.1983. of ministries of Finance department of expenditure and D.O. letter No.8/22/80/estt(PAR) dated. 2.6.1986. From the secretary ministry of personnel and training, administrative reformed and public grievances and pension (Copy enclosed for your ready reference Sir).
- 2. That Sir, I am a patient of suffering from respiratory trouble and taking the treatment. If I will be transfer at a cool and high altitude station // like Ziro, I will suffer more and it would may cause vital sufference to my health and life.

Herter)lean 11/9/95 ().(, a AVR) Advical

Contd-2..

- J. That Sir, my three children are studying at Kendriya Vidyalaya No.II Itanagar in class Vth, IIIrd and II but there is no Kendriya Vidyalaya school at Hapoli. As such the future of my children will suffer a lot and mear carrer may be ruined.
- 4. Beside it my wife has pregnency of 4-5 months and she' is facing trouble due to it.

Under the circumstance mentioned as above it is therefore most humbly and earnestly request to your honour that I may kindly be transferred in a plain area R.R.I(AG) Patna, Bihar as in this nearby institutions of this council as per provisions laid down in the above said Govt. order-for which I will be ever grateful to your honour, otherwise I may kindly be allowed to serve at R.R.C.(AG) Itanagar till my posting at above said choice places.

I hope my this simple and genuine request will be considered sympathetically on humanitarian ground at an earliest possible from your goodselt.

With best regard.

Mental 11/9/95 (D.C.G.ANR) Advocat Yours faithfully, Sd/-Illegible. (Sri D.Singh) Driver R.R.C.(AG) Itangar ,A.P.

Annexure-G

No.11-5/80-RHC/Ita/PF/2070

Dated:3.8.95

To,

Shri D.Singh, Driver, RRC(Ay), Itanagar.

Sub: - Advance TA/DA in connection with transfer regarding-

With reference to this Office letter even No.2024 dated 21.7.95, You have not submit the TA/DA advance claim till date. You are therefore requested again to submit your advance bill immediately for arranging payment.

Otheréwise you may be relieved without TA/DA advance and this Centre may not be responsible for non payment of advance TA/DA.

Attested Diller (J. C. P. AVR) AND with

Sd/-Illegible, 4.8.95 (Dr.V.K.Singh) Officer-in-Charge.

Annexure- H

To,

The Incharge, R.R.C.(AY), Itanagar, Arunachal Pradesh.

Dated. 5.8.95.

Sub:-Submission of Advance transfer T.A./D.A.Bill-Reg. Sir.

With reference you letter No.11-5/80-RRC/Ita/PF/2070 dtd.03.08.95 regarding the above mentioned subject I am to say that I never asked for my transfer and the order issue is against the provision of the Govt. order of Transfer Policy in N.E.Region which has already been represented through proper channel before this thansferring authority the Director of the council which is well in your good knowledge.

Hence the question for submission of advance transfer T.A.D.A. Bill before receiving any response in this connection from the council does not arise and I also may kindly be not released before finalisation of my case from the council.

Thanking you sir.

Yours faithfully,

Sd/-Illegible. (D.Singh)Driver R.R.C.(Ay).

Copy to 1-

- 1. The Director, CCRAS New Delhi for his kind information and necessary please.
- The General Secretary 'RE.WA' Madras
- 3. The President Co-ordination Committee of Central Govt. Employees @ Worker Itanagar A.P.

Mester Mar 119995 (7.C. G. PWR) Advoiced

Annexure- I

Copy of D.O. Letter No. 6/22/80/Estt/(Pay)II, dated 2nd June, 1986 from Shri K.Ramanujam , Secretary, Ministry of personal and Training. Administrative Reforms and Public Grievance and Pension.

During his visit to the North Eastern Region as also the Tribal Areas in the various part of the country, the Prima Minister has found that bright and motivated officers are rarely posted to those areas. Officers are not quite anxious to serve in such remote areas because of the hardships they have generally to undergo there. As a result , development programmes in such areas are affected adversely.

2. After examining the various faspects connected with the problem incentives are now being provided to attract officient officers to serve in such areas. In the Ministry of Finance (Department of Expenditure)

0.M.NO.20014, 3/83-E.IV, dated the 14th December,1983 certain improved facilities has been provided for the civilian employees of the Central Government serving in the state and Union Tarritories in the North Eastern Region as also in the Andaman & Nicobar Islands. In that 0.M. it is interaliant provided that on completion of the tenure of service in these areas the officers may be considered for positive posting to station of their choice as far as possible. However, it has been brought to our notice that this incentive is not

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being implemented in practice in same cases.

3. In this connection the Prime Minister has observed as under:-

"After Serving a full tenure in the tribal areas the officer should have choice of posting thereaftar"

4. I shall be grateful if you will kindly look into the matter and ensure that in respect of the services and cadre which are being controlled and administered by your Ministry/Department the officers are given a choice of posting after they have served a full tenure in North Eastern Region or the Tribal area in the various part of the country.

Attories (Sterana)

Yours Sincerely

Sd/-(K.Ramanujam)

Doctor. Ramakrishna Mission Hospital (Itanagar—791 113 Clinic Days: Telephone: 2263 Telegram : AROGYA Mon, Thurs, GYNAE REGISTRATION CARD Date 15 7 Regn. No. 26.6.14./5/ ime-Between 8 A.M. & 11 A.M. Name, C. panithon D. D.M. Age ... S. C. G. Sex Guardian's Name miderations in the Amin's Please bring this card with you for reference. RMH/F/56 3M/5-95/RKMP

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